

SHRI AMAL DATTA : Can we also take up this matter of appointment of judges, which is agitating the public ?
(*Interruptions*)

MR. SPEAKER : We always allow, Sir. We always allow the things you ask me to do.

PROF. MADHU DANDAVATE : We should also discuss disappointment of the judges.

[*Interruptions*]

12.05 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Indian Telegraph (Fifth Amendment) Rules 1986 and Indian Telegraph (Sixth Amendment) Rules, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri Arjun Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :—

- (1) The Indian Telegraph (Fifth Amendment) Rules, 1986 published in Notification No. G.S.R. 1121(E) in Gazette of India dated the 1st October, 1986. [Placed in Library. See No. LT-3269/86].
- (2) The Indian Telegraph (Sixth Amendment) Rules, 1986 published in Notification No. G.S.R. 1167 (E) in Gazette of India dated the 28th October, 1986. [Placed in Library. See No. LT-3270/86]

Supreme Court Judges (Travelling Allowance) Amendment Rules, 1986, High Court Judges Travelling Allowance (Amendment) Rules, 1986 and Notification under High Court and Supreme Court Judges (Conditions of service) Amendment Act 1986

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri Asoke Kumar Sen, I beg to lay on the Table :—

- (1) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1187(E) in Gazette of India dated the 6th November, 1986 under sub-section(3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT—3271/86]
- (2) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1194(E) in Gazette of India dated the 7th November, 1986 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, (Placed in Library See No. LT 3272/86]
- (3) A copy of Notification No. S.O. 827(E) (Hindi and English versions) published in Gazette of India dated the 4th November, 1986 appointing the 1st day of November, 1986 as the date on which the High Court and Supreme Court Judges (Conditions of Service) Amendment Act, 1986 shall come into force issued under sub-section (2) of section 1 of the said acts. [Placed in Library. See No. LT—3273/86].

Food Corporation of India (Death-Cum-Retirement Gratuity (Ninth Amendment) Regulations, 1986 and Food Corporation of India (Staff) (Ninety-fourth) Amendment Regulations, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri H.K.L. Bhagat, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations, Act, 1964 :—

- (1) The Food Corporation of India (Death-cum-Retirement Gratuity) (Ninth Amendment) Regulations, 1986 published in Notification No. 38/F. No. 39-2/82-EP. in Gazette of India dated the 31st October, 1986. [Placed in Library. See No. LT—3274/86]
- (2) The Food Corporation of India (Staff) Ninety-fourth Amendment Regulations, 1986 published in Notification No. 39/F. No. 8-3/79-EP in Gazette of India dated the 5th November, 1986. [Placed in Library. See No. LT 3275/86].

PROF. MADHU DANDAVATE : She is not Bhagat.

[*Translation*]

MR. SPEAKER : A person becomes a *bhagat* if he worships God and that way anybody can become a *bhagat*.

Reviews on and Annual Report of Bongaigaon Refinery and Petrochemicals Limited Dhaligaon and Cochin Refineries Ltd., Ambalamugal for the year 1985-86

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : I beg to lay on the Table a

copy each of the following papers (Hindi and English versions) each under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1985-86.
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 3276/86]
- (2) (i) Review by the Government on the working of the Cochin Refineries Limited, Ambalamugal, for the year, 1985-86.
- (ii) Annual Report of the Cochin Refineries Limited, Ambalamugal, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 3277/86].

One Hundred and Fifteenth Report of Law Committee on Tax Courts and One Hundred and Fourteenth Report of Law Commission on Gram Nayayalaya

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri H.R. Bhardwaj, I beg to lay on the Table :—

- (1) A copy of the One Hundred and Fifteenth Report (Hindi and English versions) of Law Commission on Tax Courts. [Placed in Library. See No. LT-3278/86]

- (2) A copy of the One Hundred and Fourteenth Report (Hindi and English versions) of Law Commission on Gram Nayayalaya. [Placed in Library. See No. LT-3279/86]

Review on and Annual Report of Bharat Wagon and Engineering Company Ltd. Patna for 1985-86

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : On behalf of Shri K.K. Tewari, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1985-86.
- (2) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3280/86]

Drugs (Prices Control) Amendment Order, 1986 Review on and Annual Report of Smith Stanistreet Pharmaceuticals Ltd. Calcutta for 1985-86

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : On behalf of Shri R.K. Jaichandra Singh, I beg to lay on the Table :—

- (1) A copy of the Drugs (Prices Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 749 (E) in Gazette of India dated the 21st October, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3281/86]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 619 A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-3282/86.]

12.06 hrs.

ELECTION TO COMMITTEE

Estimates Committee

[English]

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to move :

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri Chintamani Panigrahi ceased to be a member of the Committee on his appointment as a Minister of State.”

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect, under sub-